

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 201 of 2014 &
IA-314 of 2014

Dated : 20th August, 2014

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Reliance Infrastructure Ltd. Appellant(s)
Versus
Maharashtra Electricity Regulatory Respondent(s)
Commission & Ors.

Counsel for the Appellant(s) : Mr. J.J. Bhatt, Sr. Adv.
Ms. Anjali Chandurkar
Mr. Hasan Murtaza
Mr. Aditya Panda

Counsel for the Respondent(s) : Mr. Jayant Bhushan, Sr. Adv.
Mr. Parag Tripathi, Sr. Adv.
Mr. Buddy A. Ranganadhan for R.1
Ms. Poonam Verma
Mr. Abhishek Munot
Mr. Kunal Kaul for R.2
Mr. Venkatesh
Mr. Dhruv Chopra

ORDER

Admit. Issue notice in the Appeal as well as in I.A. no. 314 of 2014 (Appl. for stay). Mr. Buddy A. Ranganadhan takes notice on behalf of Respondent No.1 and Ms. Poonam Verma takes notice on behalf of Respondent No.2 and they seek some time to file the reply. Notice to be issued to the other Respondents returnable on 26.08.2014. Dasti service

is permitted. Registry is also directed to issue notice to the other Respondents.

Post the I.A. No. 314 of 2014 (Appl. for Stay) for hearing on **26.08.2014 at 4.00 p.m.** In the meantime, the learned counsel for the Respondents are directed to file their respective reply on or before 25.08.2014 after serving copy on the other side.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

ts/js